

रेलवे स्टेशनों पर कुलियों की संख्या

6421. श्री जर्जुन रिहू कर्षीरिया : क्या रेल मंत्री यह बताने की कृपा करेंगे कि कौन-कार रेलवे स्टेशनों पर कुलियों की संख्या कितनी है तथा उनके मासिक लाइसेंस के शुल्क की राशि कितनी है तथा उन्हें रेलवे विभाग ने क्या सुविधाएं दी हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री सिधु भारद्वाज) : प्रत्येक क्षेत्रीय रेलवे पर काम कर रहे लाइसेंसधारी कारिकों की संख्या नीचे बतायी गयी है :—

रेलवे	काम कर रहे कारिकों की संख्या
मध्य रेलवे	4064
पूर्व	7160
उत्तर	8745
पूर्वोत्तर	3425
पूर्वोत्तर सीमा	1998
दक्षिण	2875
दक्षिण मध्य	2697
दक्षिण पूर्व	3632
पश्चिम रेलवे	4115
जोड़	38,710

कारिकों से ली जाने वाली लाइसेंस फीस 1 रुपये से लेकर 5 रुपये तक है जो प्रत्येक स्टेशन के महत्व और वहां होने वाले जाने यातायात की मात्रा पर निर्भर करती है। आम तौर पर लाइसेंस धारी कारिकों को स्टेशनों पर प्राप्त सुविधाओं निम्नलिखित हैं :—

(1) रेलवे अस्पताल/डिस्पेंसरी में केवल स्वयं के लिए बाह्य रोगी के रूप में निःशुल्क चिकित्सा सुविधा यदि लाइसेंस धारी कारिक रेलवे परिसर में यात्रियों का सामान ले जाने समय घायल हो जाये तो उसकी रेलवे अस्पताल में अन्तरंग रोगी के रूप में चिकित्सा।

(2) एक कलेन्डर वर्ष में उतनी नमितिक छुट्टियां जितनी की स्टेशन मास्टर/अधीक्षक दे सके।

(3) यात्रियों का सामान ले जाने के लिए रेलवे की हल्की ट्रालियों/हथडेलों का निःशुल्क उपयोग।

(4) दूसरे दर्जे के वास्तविक यात्रियों के उपयोग के लिए स्टेशनों पर उपलब्ध प्रतीक्षालयों, शौचालयों, कैंटीनों आदि जैसी सुविधाएं।

(5) रेलवे के स्कूलों में उनके बच्चों की भर्ती बशर्ते कि स्थान उपलब्ध हों।

(6) बड़ा हो जाने पर अथवा शारीरिक दृष्टि से अक्षम हो जाने पर अथवा मृत्यु हो जाने पर उनके लाइसेंस बीज का उसके पुत्र अथवा निकट सम्बन्धी के नाम हस्तान्तरण।

(7) जहां कहीं उपलब्ध हो, वहां विश्राम आश्रयों का निःशुल्क उपयोग।

रेलवे पर दाये

6422. श्री निर्मल चन्द्र जैन : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) 1977-78 में कितने मामलों में रेलवे पर दाये किये गये और उनकी कितनी राशि थी ;

(ख) उन में से कितने मामलों को वर्ष के अन्त तक निपटारा कर दिया गया और वे कितनी राशि के थे ;

(ग) क्या सरकार का विचार ऐसे मामलों को निपटारा करने हेतु कोई समयबद्ध निर्धारित करने का है ; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

रेल मंत्रालय में राज्य मंत्री (श्री सिध्द नारायण) : (क) अप्रैल, 1977 के प्रारम्भ से फरवरी, 1978 के अन्त तक की अवधि में रेलों के विज्ञापन प्रस्तुत किये गये नये दावों की संख्या 366092 है। दावे प्रस्तुत करते समय पाठियों, सभी हालतों में रकम निर्दिष्ट नहीं करती।

(ख) उपर्युक्त अवधि के दौरान भुगतान के लिए निपटारे गये मामलों की संख्या 154250 है और क्षतिपूर्ति के रूप में किये गये भुगतान की कुल रकम 13.06 करोड़ रुपये।

(ग) और (घ) वर्तमान अनुदेशों के अनुसार किसी दावे के निपटारे पर लगने वाला प्रसिद्ध समय 30 दिन से अधिक नहीं होना चाहिए। इस लक्ष्य पर जमे रहने के लिए सभी प्रयास किये जा रहे हैं।

Advertisements given to Congress Souvenir in West Bengal

6423. SHRI SAMAR GUHA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether during Emergency or a year prior to it West Bengal Congress arranged for publication of a Souvenir;

(b) whether letters were issued to various industrial and trade concerns for giving advertisement to such Sou-

venir amounting to about rupees Ten thousand;

(c) if so, the person in whose name letters were issued to various industrial and trade concerns;

(d) total amount collected for the Souvenir;

(e) facts about whether the collected fund have been properly accounted;

(f) whether CBI inquired into the matters; and

(g) if so, the findings of the CBI?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) to (g). No specific enquiry has been made regarding the publication of souvenir by West Bengal Congress. But enquiries have been made from all public limited companies and private companies belonging to Large Industrial Houses regarding payments made by them for advertisement charges in souvenirs published by political parties during the period from 1-1-74 to 31-3-77. From information so far received it is seen that 1013 companies registered in various states of the country paid about Rs. 10 crores to the Congress party and its various organs for such advertisements. These figures, if they are added, include 188 companies registered with the Registrar of Companies, West Bengal, who in all paid about Rs. 88.53 lakhs for such advertisements and this includes some payments to the West Bengal Congress. The CBI is not making any separate enquiry in regard to the collection for the souvenirs by the West Bengal Pradesh Congress.

Diploma Course for Company Secretaryship

6424. SHRI BIRENDRA PRASAD: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) specific reasons for not treating two years Post-Diploma in Company

Secretaryship of Delhi Administration as prescribed qualifications for 'Company Secretary' as has been done in similar case of the Institute of Company Secretaries of India, New Delhi;

(b) why there is a discrimination for appointment of a Company Secretary in a company with a paid-up capital of Rs. 25 lakhs and above and less than this limit and what steps Government is taking to remove this discrimination especially when qualified Company Secretaries are still unemployed; and

(c) whether it is necessary to continue various similar courses of Company Secretaries, not fully recognised, run by Central Government/Delhi Administration/Autonomous bodies etc. in Delhi, particularly the course of two years Post-Diploma in Company Secretaryship of Delhi Administration, which are leading to spoil the career of ambitious students?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) (a) The Post Diploma in Company Secretaryship of Delhi Administration has not been recognised under rule 2(a) of the Companies (Secretary's Qualifications) Rules, 1975 on equal status with the membership of the Institute of the Company Secretaries of India, New Delhi because of the fact that the examination for Company Secretary was originally conducted by the Department of Company Affairs till 1968 when the said Institute was established by the Government. The syllabus for the examination and the practical training before awarding the membership of the said Institute prescribed under the Company Secretaries Regulations, 1971 are designed to impart a thorough knowledge and practical experience to its members to perform the duties of a top administrator in any industrial, trading and commercial organisation. The syllabus of the Institute includes all important subjects like Commercial Law, Accountancy, Economics, Company law, MRTP Law, Secretarial

Practice, Business Administration and Management, Personnel Administration, Labour Laws and Relations etc. etc. as provided for in Chapter VI of the said Regulations. The Government considers that the knowledge and experience in all these subjects which is required by a general administrator of the company, are not being imparted by any Institution providing for the Diploma or Post Diploma Courses in Company Secretaryship including the Institute of Commercial Practice, Delhi. These are the specific reasons for Government's preference for recognising the membership of the Institute of Company Secretaries of India under Rule 2(a) of the said Rules for appointment its associate members as Secretaries in Companies with paid up capital of Rs. 25 lakhs and above.

(b) In view of the complexities of modern business, and the various laws which the management of a company are required to comply with, reliance upon qualified secretaries is now a common feature of medium-sized and big-sized companies. However, such a compulsory provision in the case of small-sized companies may involve a disproportionately heavy burden on them. Therefore, under section 383A of the Companies Act, 1956 compulsory appointment of whole-time company secretaries has been made only in the case of companies having paidup share capital of Rs. 25 lakhs or more.

(c) It is for the Delhi Administration/autonomous bodies which are training students for various courses of company secretariat examination to continue such courses or not. Since the number of companies registered in India are increasing year after year the career of students who pass such examinations are not adversely affected.